

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 605  
Appeal-182/252/ND/2023

**IN THE MATTER OF:**

**Income Tax Officer, Ward 2(1), New Delhi**

**...APPELLANT**

**Vs.**

**ROC, Delhi and Ors. (M/s. Antriksh  
Landmarks Pvt. Ltd.)**

**...RESPONDENT**

**Section**

**U/s 252**

**Order delivered on 25.04.2024  
HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)  
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the RoC**

:Adv. Shankari Mishra, Adv. Jyoti  
Khurana

**ORDER**

Ld. Counsel on behalf of Income Tax Department is present and submitted that they have filed proof of service which was done through publication and the same is now available on the e-portal. Ld. Counsel on behalf of RoC is present. None appears on behalf of remaining Respondents, despite publication. In the interest of justice, one more opportunity is given to the remaining Respondents to appear and file their response. List the matter on **13.06.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**